

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 907 & 908 OF 2018 IN
DFR NO. 2466 OF 2018

Dated: 30th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Bhuruka Gases Limited & Anr.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Parinay Shah
Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta
Ms. Pratiksha Mishra
Mr. Mayank Krshirsagar for R-2 to R-5

ORDER

IA NO.908 OF 2018

(For Condonation of Delay in Filing the Appeal)

The learned counsel appearing for the Respondent No.2 prays that one week's time may kindly be granted to enable him to take instructions to file objections in the IA No.908 of 2018.

Submission made by the counsel appearing for the Respondent No.2, as stated above, is placed on record.

List this matter on **08.08.2018** at the request of the learned counsel appearing for the Respondent No.2 to enable him to do the needful.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member